

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 108

CP(IB) No. 13/Chd/Pb /2023

**IN THE MATTER OF:**

DN Solutions Co. Ltd.

...Petitioner/ Operational Creditor

Vs.

Marshall Machines Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 9, IBC 2016

**Order delivered on 04.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Kaustubh Prakash, Advocate  
Ms. Hita Sharma, Advocate

For the Respondent : Ms. Swati Vashisth, proxy PCA for Mr. Vaibhav Sahni,  
Advocate

**ORDER**

Written submissions have been filed by learned counsel for the petitioner vide Diary No. 2820/5 dated 15.05.2024. The same are taken on record. A date is requested by learned proxy PCA for the respondent on the ground that Mr. Vaibhav Sahni could not appear today due to some personal difficulty. List the matter for arguments on 27.08.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

SM

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**